

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1691 OF 2023

SECURITIES AND EXCHANGE BOARD OF INDIA . . . . . APPELLANT(S)

VERSUS

M/S TATA STEEL LIMITED . . . . . RESPONDENT(S)

O R D E R

Penalty of Rs.2,00,000/- imposed by the Adjudication Officer, Securities and Exchange Board of India (SEBI), has been set aside by the Securities Appellate Tribunal (SAT).

In view of the nominal amount involved, we are not inclined to examine and go into the question of law, which is left open.

Recording the aforesaid, the present appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.  
(SANJIV KHANNA)

.....J.  
(M.M. SUNDRESH)

NEW DELHI;  
MARCH 24, 2023.

ITEM NO.15

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1691/2023

SECURITIES AND EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

M/S TATA STEEL LIMITED

Respondent(s)

(IA No.51278/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.51280/2023-STAY APPLICATION )

Date : 24-03-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

M/S Expletus Legal, AOR  
Mr. Pratap Venugopal, Adv.  
Mr. Abhishek Baid, Adv.  
Mr. Praneet Das, Adv.  
Mr. Ashok Kumar Jain, Adv.  
Mr. Anup Jain, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)

(Signed order is placed on the file)